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Date: 22/12/2025

(2025) 12 MAD CK 0011

Madras HC

Case No: Writ Petition (MD) No. 36038 Of 2025

S.Arunachalam APPELLANT

Vs

Superintending Engineer(NH)

And Others

RESPONDENT

Date of Decision: Dec. 16, 2025

Hon'ble Judges: R.Vijayakumar, J

Bench: Single Bench

Advocate: A.Mohan, Veera Kathiravan, M.Gangadharan

Final Decision: Allowed

Judgement

R.Vijayakumar, J

- 1. The present writ petition has been filed seeking a mandamus as against the second respondent to forthwith issue the work site inspection certificate and working condition of the plant and machineries certificate to the petitioner.
- 2. By consent of both the parties, the writ petition is taken up for final disposal at the admission stage itself.
- 3. When the matter is taken up for hearing today, Mr.Veera Kathiravan, learned Additional Advocate General assisted by Mr.M.Gangadharan, learned Government Advocate appearing for the respondents on instructions submits that in case if the petitioner visit the site, work site inspection certificate would be issued to the petitioner today.
- 4. He would further submits that as far as certificate relating to working condition of the plants and machineries certificate are concerned, that would depend upon the working condition of the plants and machineries that are placed for inspection by the writ petitioner as per the tender schedule.
- 5. Recording the above said submissions, this writ petition stands allowed with a direction to the respondents to issue work site inspection certificate and the work

certificate relating to the working condition of the plants and machineries certificate (depending upon the condition of the plants and machineries) as per the tender schedule 17.12.2025. No costs.